

Amendment of Labour Plantation Act, 1951

2221. SHRI SANTIUSE KUJUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has proposed to amend the Labour Plantation Act, 1951 for better benefit of the tea garden labourers in Assam as well as in other States of the country, if so, the details thereof;

(b) keeping in view the current standards why the Labour Plantation Act has not been amended since 1951; and

(c) the steps and policy the State Government of Assam has taken so far and the suggestion provided to Central Government in regard to amendment of this Act?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) to (c) The Plantations Labour Act, 1951 provides for the welfare of the plantation labour, including the tea garden labourers and regulates the conditions of work in the plantations. The Act was amended in 2010 to make it a comprehensive legislation for the welfare of the plantation labour. The implementation of the Act, however, vests with the respective State Governments.

No suggestion to amend the Act has been received from any State Government, including the Government of Assam. As such, as of now, there is no proposal to further amend the Plantations Labour Act, 1951.

Increase in funds for Assam

2222. SHRIMATI NAZNIN FARUQUE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of funds given to Assam by the Ministry and its various organisations during this financial year;

(b) the purpose for which these funds were given; and

(c) the steps being taken to increase these funds and employment?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) to (c) The Scheme-wise details of funds given to Assam, the purpose for which given and the steps taken to increase these funds, during this financial year under Plan and Non-Plan Schemes of Ministry of Labour and Employment and its various organizations are given in the Statement-I and II respectively.